भारत का राज्य व्यापार निगम (प्राइवेट) लिमिटेड

\+

*८४७. { भक्त दर्शन:
श्री नवल प्रभाकर :

क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत के राज्य व्यापार निगम (प्राइवेट) लिमिटेड को नई दिल्ली में अपने दफ्तर के लिये ११ हजार रुपये मासिक मकान का किराया देना पड़ता है;

(ख) क्या यह भी सच है कि राज्य व्यापार निगम के पास जो भवन इस समय है उससे भी अधिक अच्छा और बड़ा एक अन्य निजी मकान सरकार के नियंत्रण में है जो एक निजी व्यक्ति को होटल चलाने के लिये १,२०० रुपये प्रति मास किराये पर दे दिया गया है; और

(ग) यदि हां, तो उक्त मकान में राज्य व्यापार निगम का दफ्तर रख कर सार्वजनिक धन की बचत करने में क्या कठिनाई है ?

वाणिज्य मंत्री (श्री कानूनगो): (क) स्टेट ट्रेडिंग कारपोरेशन १३,०८९.५० रु० किराया दे रहा है।

(ख) यह स्पष्ट नहीं है कि माननीय सदस्य किस मकान का उल्लेख कर रहे हैं। अगर माननीय सदस्य वह मकान विशेष बता सकें; तो वांछित जानकारी देने में सुविधा होगी।

(ग) प्रश्न ही नहीं उठता।

An Hon. Member: In English also.

Shri Kanungo: (a) The State Trading Corporation is paying Rs. 13,089.50 as rent.

(b) It is not clear to which premises the Hon. Member is referring. If the Hon'ble Member can specify the premises, it would facilitate furnishing of the required information.

(c) Does not arise.

श्री भक्त दर्शन : मैं उस मकान की जानकारी तो माननीय मंत्री जी के पास पहुंचा दूंगा, लेकिन मैं यह जानना चाहता हूं कि यह जो १३,००० रुपया माहवार खर्च किया जा रहा है क्या इससे कम किराये का मकान नहीं मिल सकता था ?

श्री कानूनगो : यह १३.००० रुपया चार मकानों का किराया है। उनके पास इस वक्त २६ हजार स्क्वायर फीट एकोमोडेशन है और उनको जरूरत है ४५ हजार स्क्वायर फीट की। इसलिये अगर ज्यादा स्पेस लेंगे तो और ज्यादा किराया होगा।

श्री भक्त दर्शन : मैं यह जानना चाहता हूं कि जब मेरे प्रश्न की सूचना माननीय मंत्री जी को मिली तो क्या उन्होंने वर्क्स हाउसिंग एंड सप्लायी मिनिस्ट्री से यह जानने की कोशिश की कि क्या कोई मकान १,२०० माहवार पर रिक्वीजीशन किया हुआ है जिसमें कोई सरकारी काम नहीं हो रहा बल्कि जिसमें एक होटल चलाया जा रहा है ?

श्री कानूनगो : बहुत से मकानों का किराया कम और ज्यादा है। लेकिन कोई खास इलाके में मकान की सूचना न मिले तो कैसे काम किया जाये।

Pandit D. N. Tiwary: May I know whether any house rented by the State Trading Corporation has been rented for running a hotel?

Shri Kanungo: No, Sir.

श्री वाजपेयी : अभी माननीय मंत्री ने कहा कि एक मकान में ही ४ मकान हैं, तो मैं जानना चाहता हूं कि क्या वह चार मकान एक ही मालिक के हैं और अगर हां, तो उनका शुभ नाम क्या है ?

श्री कानूनगो : वे चार मकान अलग अलग जगह पर हैं और मालिक भी दूसरे दूसरे लोग हैं।

राजा महेन्द्र प्रताप : वृन्दावन में बहुत से मकान खाली पड़े हैं, वहां एस० टी० सी० को क्यों नहीं भेज देते ?

Mr. Speaker: Order, order.

Shri Sadhan Gupta: May I know whether this Ministry has enquired from the W.H.S. Ministry whether any house requisitioned by the Government has been allotted to a private individual for running a hotel?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): We have been requesting the W.H.S. Ministry to give us more accommodation or another house with lower rent. But, it is not easily possible for the W.H.S. Ministry to allot other houses to the S.T.C. Hon. Members are aware of the difficulty which the W.H.S. Ministry has to face in the matter of providing accommodation and the S.T.C. does not happen to come under the general pool, because it is an autonomous corporation. The W.H.S. naturally gives priority to buildings which are meant for government offices. So, we are faced with this difficulty.

In fact, when this question was received I got into touch with the W. H. S. Minister himself and he said that he would like to have further information about the question which the hon. Member has put, and that he is prepared to look into the matter further. This House....

Mr. Speaker: What the hon. Members want to know is evidently this. Why should the State Trading Corporation pay Rs. 13,000 and odd whereas a requisitioned house has been let out to a hotel for Rs. 1,300 per month. That is the question. Has the hon. Minister made enquiries from the W.H.S. Ministry?

Shri Lal Bahadur Shastri: The hon. Minister is not here. This is perhaps a requisitioned house. I am not fully informed whether a requisitioned house has been given for a hotel.

Shrimati Renuka Ray: But that was the question asked.

Shri Lal Bahadur Shastri: Please wait. But, what I am told is that that House has been in the possession of that gentleman for the last few years.

Shri Tyagi: Which house?

Shri Lal Bahadur Shastri: The house about which it is said that it is used for a hotel. It is not possible to dislodge him from that house. Some legal proceedings will have to be taken. These are matters which are directly concerned with the W.H.S. Ministry and it has been brought to their notice.

Mr. Speaker: Order, order.

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): If a separate question is put to our Ministry we will be in a position to supply the details. As far as we know at present, the house to which the hon. Minister of Commerce and Industry referred is a requisitioned house belonging to the evacuee pool and the Relief and Rehabilitation Ministry is trying to get that party evicted from the house. If, as I said, a separate question is put to our Ministry, we will be able to supply all the information to the House.

Mr. Speaker: Next question.

Some Hon. Members *rose*—

Mr. Speaker: It is a very small question.

Shri Hem Barua: My only submission is this. Part (b) of this question requires information about this letting out of the particular house for hotel accommodation and the hon. Minister pleads ignorance In spite of the specific question raised here he pleads ignorance. How is this?

Mr. Speaker: This question has been put down for answer by the hon. Minister of Commerce and Industry. The requisitioning of houses or the letting out of requisitioned houses to hotels etc. are matters within the jurisdiction of the hon. Minister for Works, Housing and Supply. The Deputy Minister has also said that

proceedings are being taken for the eviction of the person. It is not as if an hon. Member can say we can evict him. There is no use putting further questions. (*Interruptions*).

Shri Hem Barua: But Shri Lal Bahadur Shastri said he does not know.

Mr. Speaker: How can he know? If it relates to the Commerce and Industry Ministry he can say something. He has asked the W.H.S. Ministry to supply him with a house on reasonable rent. It is not the province of the Commerce Minister to say about other houses that have been allotted.

Shri Narayanankutty Menon: The position is this. The State Trading Corporation wanted a building, which was requisitioned by the W.H.S. Ministry. The W.H.S. Ministry derequisitioned that and gave it to a private party for running a coffee house there. I mean the same house.

Shri V. P. Nayar: Because it belonged to an officer of the C.P.W.D.

Mr. Speaker: Is the hon. Minister aware of the fact that the State Trading Corporation wanted this very house and it was derequisitioned and given to a hotel?

Shri Anil K. Chanda: These are not facts, Sir.

Shri Kanungo: We are not aware of the fact. In any case, the S.T.C. is not entitled to requisition the accommodation.

Raja Mahendra Pratap: Can we not remove this trading centre to any other place where the houses are cheap; can we do it or not?

Shri Kanungo: We have thought it over and we consider it desirable that the headquarters should be at Delhi.

याकोहामा सम्मेलन में भारत का भाग लेना

***८४८. श्री रघुनाथ सिंह :** क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत ने याकोहामा पत्तन के शताब्दी समारोह के अवसर पर १५ अक्तूबर से १७ अक्तूबर १९५८ तक हुए सम्मेलन में एशिया के अन्य १८ देशों के साथ भाग लिया था; और

(ख) क्या भारत के व्यापार को बढ़ाने के सम्बन्ध में सम्मेलन में कोई चर्चा हुई थी ?

वाणिज्य मंत्री (श्री कानूनगो) : (क) जी, हां ।

(ख) भारत के व्यापार को बढ़ाने के सम्बन्ध में कोई खास चर्चा नहीं हुई थी, परन्तु सम्मेलन में भाग लेने वाले देशों की वाणिज्य और उद्योग सम्बन्धी सामान्य समस्याओं पर साधारण रूप से विचार किया गया था ।

An Hon. Member: In English also.

Shri Kanungo: (a) Yes, Sir.

(b) No specific discussions were held in regard to increasing India's trade, but trade and industrial problems common to the countries represented in the conference were generally discussed.

श्री रघुनाथ सिंह : क्या मैं जान सकता हूं कि हिन्दुस्तान की तरफ़ से इस सम्मेलन में किन-किन सज्जन लोगों ने भाग लिया है और उनको पोर्ट का क्या एक्सपीरिएंस था क्योंकि यह पोर्ट की कान्फ्रेंस थी ?

श्री कानूनगो : यह पोर्ट की कान्फ्रेंस नहीं थी बल्कि यह तो याकोहामा पोर्ट की शताब्दी समारोह की कान्फ्रेंस थी । याकोहामा पोर्ट के सैंटेनिएरी सिलेब्रेशंस के सम्बन्ध में कान्फ्रेंस हुई थी ।